

### Commercial L.P.G. Connections in Delhi

1726. SHRI ZAINAL ABEDIN : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Indian Oil Corporation Limited Surya Kiran Building, New Delhi is not issuing any commercial LPG connections in the Union Territory of Delhi;

(b) if so, the reasons therefor; and

(c) the number of applicants registered with the various dealers of commercial LPG connections in Delhi during the last three years and the number of commercial LPG connections given during the same period ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Commercial LPG connections are presently not being released in the Union Territory of Delhi except to Government Schools. These releases are being resumed in April, 1985.

(b) Release of new commercial connections was temporarily kept in abeyance on account of operational constraints.

(c) Applications for commercial LPG connections are not registered by the distributors of the Oil Companies. The number of commercial connections released in Delhi between March 15, 1982 and March 15, 1985 is 395.

### Action taken on recommendations of Committee of Judges of judicial administration

1727. SHRI K. RAMAMURTHY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the action taken on the note of the Committee of Judges of the Supreme Court prepared in 1977 and circulated among High Courts, laying emphasis on the proposed code of ethics for the judges to check deterioration of standards and fall in values;

(b) the principal recommendations made at the Conference of Chief Justice of the High Courts held in Delhi from the 19th to 21st February, 1985 under the Chairmanship of the Chief Justice of India, which reviewed the working of the judicial administration in the country so as to evaluate ways for improving its functioning; and

(c) the action taken on the reports of the two Committees by the 1983 Chief Justices Conference dealing with the problem of arrears and service conditions in the judiciary including the subordinate judiciary ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) The question of evolving a code of ethics and conduct was considered by the Government in consultation with the Chief Justice of India and it was decided that laying down hard and fast rules of conduct would be detrimental to the high position and status enjoyed by the Judges.

(b) The proceedings of the Chief Justices Conference, 1985, have not been received, so far, by the Government.

(c) An Informal Committee of Chief Justices has been constituted to examine the problem of arrears in High Courts and recommend remedial measures. The Government have examined various resolutions of the Chief Justices Conference, in regard to increase in sumptuary allowance, retirement age of High Court Judges and provision of free water and electricity to the Judges of High Courts and not accepted these recommendations. The resolution relating to advance arrangements for accommodation of transferred Judges has been transmitted to the State Governments and concerned Union Territories for their action. The Government have examined the resolution regarding conveyance allowance payable to the Judges and have agreed to increase it to Rs 500/- P.M. A Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954 will be introduced in Parliament very shortly.

As regards the other resolutions on improving the service conditions of Judges and subordnary judiciary these are at various stages of examination.

[Translation]

### Factories Run by Foreign Companies

1728. SHRI DILIP SINGH BHURIA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :